

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO.: 450 of 2025****IN THE MATTER OF: -**

DR. Anil Kumar Pandey

...PETITIONERS

VERSUS

State of Uttar Pradesh & Ors.

...RESPONDENT

N.D.O.H.: 16.03.2026**INDEX**

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Dated: 11.03.2026

(GAURAV DHINGRA)
ADVOCATE FOR THE PETITIONER
35, Lawyer's Chamber,
Supreme Court of India,
New Delhi-110001
Mobile 9873475990
Email: mcdhingra@hotmail.com
Enroll: D/818/2004



INDIA NON JUDICIAL
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Government of Uttar Pradesh



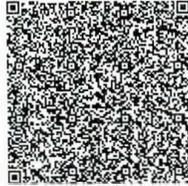
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e-Stamp

ACC Name- MOHIT JAISWAL
ACC Code-UP14842604
ACC Address-Civil Court, Gorakhpur
Licence No.-198, Mob.-8715620598
Tehsil & District-Sadar, Gorakhpur
Signature: *Mohit*

Certificate No.	: IN-UP39676784724895Y
Certificate Issued Date	: 06-Mar-2026 12:46 PM
Account Reference	: NEWIMPACC (SV)/ up14842604/ GORAKHPUR SADAR/ UP-GRK
Unique Doc. Reference	: SUBIN-UPUP1484260474926529790558Y
Purchased by	: RAM PRAKASH S O LATE TULARAM
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: RAM PRAKASH S O LATE TULARAM
Second Party	: Not Applicable
Stamp Duty Paid By	: RAM PRAKASH S O LATE TULARAM
Stamp Duty Amount(Rs.)	: 10 (Ten only)

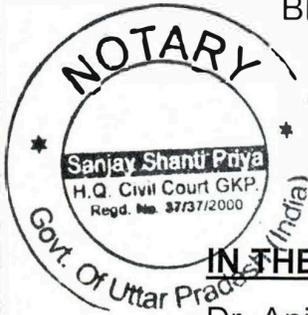


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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 450 of 2025



IN THE MATTER OF:

Dr. Anil Kumar Pandey

...Applicant

VS

State of Uttar Pradesh & Other

...Respondents

**Reply of Gorakhpur Industrial Development Authority (GIDA),
Respondent No. 5**

(Handwritten Signature)

Sanjay Shanti Priya
NOTARY
GORAKHPUR
08/13/26

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BEFORE THE NATIONAL GREEN TRIBUNAL
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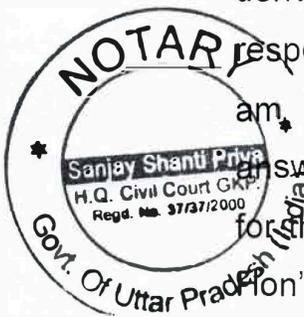
State of Uttar Pradesh & Other

...Respondents

**Reply of Gorakhpur Industrial Development Authority (GIDA),
Respondent No. 5**

I, Ram Prakash S/o Late Tularam, age about 47 years, posted as Additional Chief executive officer, Gorakhpur Industrial Development Authority, District Gorakhpur (UP) do hereby solemnly declare and affirm as under:

1. That in the official capacity stated above, I am conversant with the facts and circumstances of the case on the basis of information derived from its record. I am authorized to file this reply on behalf of respondent no. 5 (Gorakhpur Industrial Development Authority) and I am competent to swear this Affidavit. It is submitted that the answering respondent has filed complete details and the work done for the construction of CETP in its previous affidavit filed before this Hon'ble Tribunal, wherefore, the same are not repeated herein again and the same may also be read as part and parcel hereof.
2. In the present Original Application this Hon'ble Tribunal vide order dated 6.10.2025, was pleased to direct as under:

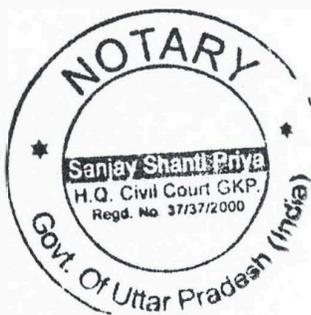


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NOTARY
GORAKHPUR

“ 1. The applicant-Dr. Anil Kumar Pandey has sent present letter petition dated 19.05.2025 to this Hon'ble Tribunal by post which has been treated and registered as O.A. No. 450/2025 for exercise of *suomoto* jurisdiction in view of law laid down by Hon'ble Supreme Court in *Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others*, (2022) 13 SCC 401.

2. The applicant has raised grievances regarding discharge of untreated industrial effluent by the answering respondent through Saraya drain in Aami River, a tributary of river Ganga, near village Pt. Adilapar, Development Block-Piprauli, District Gorakhpur (UP). Relevant part of the English translation of the letter petition enumerating grievances reads as under:

“ It is humbly requested that the discharge of chemically laden water (concentrated effluent) without purification and treatment is being continued in Aami River, a sub-tributary of Mata Ganga River, near Gram Panchayat-Adilapar, Block-Piprauli, District Gorakhpur (U.P.), by Gorakhpur Industrial Development Authority, GIDA, Gorakhpur (U.P.) through (via) Saraya drain (via) confluence of Aami River, Vanshi Bat Sthan (near Gram Panchayat-Adilapar). All rivers and drains are connected to Ganga River. Human race and civilization developed on the banks of rivers. Rivers are no longer life-giving. Humans ignored the importance of environment and nature for momentary gains and selfishness. Apart from this, instead of thinking about global welfare, thinking about selfwelfare made us anti-nature. Therefore, we humbly request you to kindly ensure compliance of environmental (protection)



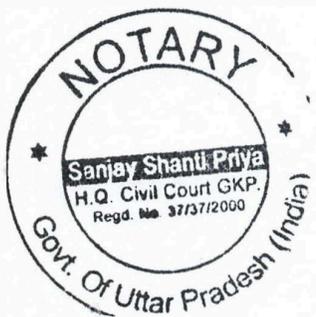
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standards so that the vision of Swachh Bharat Mission, One Step towards Cleanliness, Cleanliness is Service, Jal Jeevan Mission, Namami Gange, Government of India can be realised....”

3. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, (2) Principal Secretary, Environment and Climate Change, Government of Uttar Pradesh (3) Principal Secretary, Irrigation Department, Government of Uttar Pradesh (4) District Magistrate, Gorakhpur (5) Gorakhpur Industrial Development Authority through its CEO and (6) Uttar Pradesh Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Gorakhpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant



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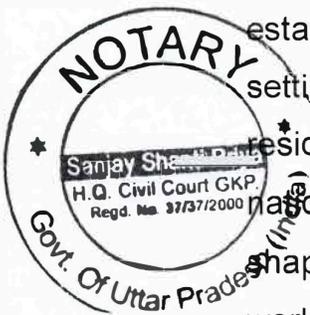
and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

6. Report of the Joint Committee may be filed within one month and replies/responses by the Respondents may be filed within next one month.

7. List on 12.01.2026 for further consideration.

8. A copy of this order may be sent to The Member Secretary, CPCB, the Member Secretary, UPPCB and the District Magistrate, Gorakhpur by email for requisite compliance.”

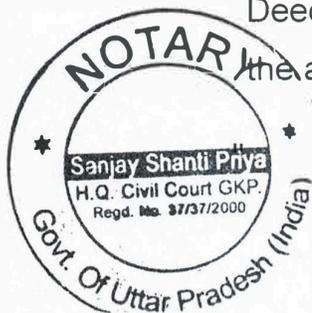
3. That the Gorakhpur Industrial Development Authority (GIDA) was established by the Uttar Pradesh Government on Nov.30, 1989 in terms of Section 3 of the U.P Industrial Area Development Act, 1976, vide Notification No. 8425 (i)-Bha.U./xviii dated 30.11.1989, with the objective to remove economic and industrial backwardness and to establish integrated model township with Industrial Facilities for setting up of various large, medium and small scale industries, residential facilities, commercial areas, spaces for institutions of national importance as well as office complexes. GIDA finally took shape and started operations in the year 1992. It is submitted that the works of the Authority are carried out as per the provisions/rules made in the UP Industrial Area Development Act, 1976 in the villages notified through the said notification for planned industrial development.



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12/1/2026

4. That for planned industrial development, the Authority's functions are executed in the notified villages by the answering Respondent No. 5 in accordance with the provisions/rules given in the U.P. Industrial Area Development Act, 1976. That to full-fill its said objective, GIDA acquired/purchased lands through mutual agreement or through the State Government under the provisions of the Land Acquisition Act. According to the Master Plan, plots are developed for planned industrial development and allotted to industrial units, etc., on a 90-year lease through an allotment letter.
5. That GIDA prepares a Master Plan in the notified area and accordingly develops and allocates industrial, commercial, educational, and residential plots. Construction work in the sectors is permissible only in accordance with this.
6. That pursuant to the rules of the allotment letter, a Lease Deed is also executed between the Authority and the allottee. The rules and conditions are clearly mentioned in the allotment letter and Lease Deed. Compliance with these is mandatory for both the Authority and the allottee. They are as follows:



That the lessee will obey and submit to the rules of Municipal or other Authority now existing or hereafter exist so far as the same relate to the immovable property in the area or so far as they affect the health, safety convenience of the other inhabitants of the place, and shall not release any obnoxious, gaseous, liquid or solid effluents from the unit in any case. He shall make his own arrangement for the disposal of effluents in accordance with the terms and conditions of the State Effluents Board/U.P. Pollution

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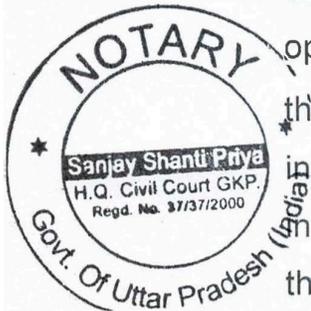
Sanjay Shanti Priya
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Control Board or any other authority competent to make rules, regulations, bye-laws and laws in this behalf from time to time. Any breach of such law, rules, regulations and bye-laws shall be the sole liability of the Lessee.

The lessee shall establish at his own cost an appropriate and efficient effluent treatment system / plant and all other systems to minimize the pollution created by any other process and shall ensure that it is ready and functional as per the norms and specifications expected, laid down or stipulated by the U.P. Pollution Control Board or U.P. Water (Prevention & Control of Pollution) Board or any other authority established by law for the time being in force, before the production is commenced in the units set up on the plot of land covered by these present. "

7. That Respondent No. 5 directs the allottee in its allotment letter that the U.P. Pollution Control Board (UPPCB) is the competent authority for the control of pollution caused by industrial units and for the establishment of effluent treatment systems/plants. The unit is to be operated only after obtaining a No Objection Certificate (NOC) from the industrial unit. It is noteworthy that the Pollution Control Board inspects industrial units from time to time. If they are not found to be in compliance with the standards, action is taken to close or seal them.
8. That Respondent No. 5 (GIDA) is committed to establishing a CETP (Common Effluent Treatment Plant) in its industrial area.
9. That approval was granted for the establishment of a 7.5 MLD capacity CETP in the GIDA area in the 39th meeting of the Executive Committee of NMCG (National Mission for Clean Ganga), New Delhi

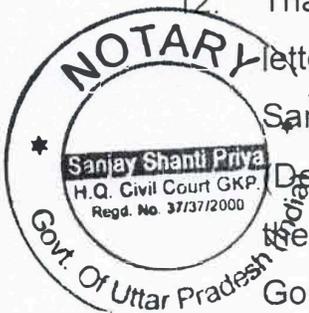


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on 15.12.2021. Administrative Approval and Expenditure Sanction was granted by NMCG, New Delhi on 11.01.2022 and the same is **Annexure-R5/1.**

10. That out of 55 industrial units in the GIDA area, two industrial units operating on ZLD (Zero Liquid Discharge) method—M/s Gallantt Ispat Ltd. and M/s India Glycols Ltd.—were also included. Separating both units based on ZLD method in Sector-13 and 15 from the proposed CETP, and in view of the current effluent, the U.P. Pollution Control Board, Gorakhpur, vide its letter dated 09.05.2024 regarding the capacity of the proposed CETP and piped line network, informed that a revised capacity of 4.0 MLD CETP is sufficient instead of 7.50 MLD and the same being **Annexure-R5/2.**
11. That accordingly, the Executive Director (Technical), NMCG, New Delhi, directed via letter No. TE-12015/6/2018-TECH-4 NMCG/Part-1 dated 18.04.2024 to prepare for the establishment of a revised 4.0 MLD capacity CETP and the same is **Annexure-R5/3** herewith.
12. That subsequently, vide Office Letter No. 907 dated 30.05.2024, a letter was issued to the executing agency U.P. Jal Nigam (Urban), Sant Kabir Nagar, to prepare and make available the revised DPR (Detailed Project Report), but the revised DPR was not received by the GIDA office. It is also to be informed that the Commissioner, Gorakhpur reviewed the progress regarding CETP establishment on 28.05.2024. In the review meeting, the Executive Engineer, U.P. Jal Nigam (Urban) was directed to prepare the revised DPR of 4.0 MLD capacity. It is also noteworthy that the Director General, NMCG

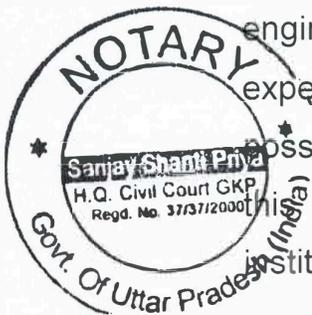


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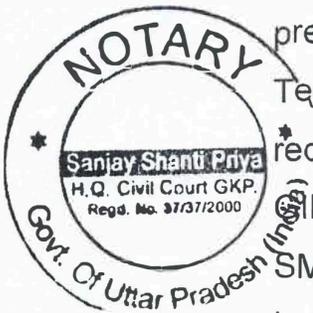
reviewed the progress of the CETP project at the National Mission for Clean Ganga, New Delhi on 03.07.2024.

13. That in the minutes of the above review, U.P. Jal Nigam (Urban) was directed to prepare the DPR for the establishment of the revised 4.0 MLD capacity CETP within 15 days and make it available to GIDA and the same being Annexure-R5/4.
14. That in this sequence, a letter was issued by the GIDA office vide Letter No. 1699 dated 15.07.2024 to the Managing Director, U.P. Jal Nigam (Urban), Lucknow and the same being Annexure-R5/5.
15. That subsequently, the Managing Director, U.P. Jal Nigam (Urban), Lucknow, vide Letter No. 1541 dated 17.08.2024, informed the Additional Chief Secretary, Infrastructure and Industrial Development Department, U.P. Government, Lucknow that "Due to the shortage of engineers in U.P. Jal Nigam (Urban) and lack of technical experience/expertise related to the establishment of CETP, it is not possible to get this work done. It is also requested to kindly transfer this work from U.P. Jal Nigam (Urban) to some other expert institution" and the same being Annexure-R5/6.
16. That subsequently, in the 61st Board Meeting of the Authority Board, under Proposal No. 61-11, approval was obtained for the establishment of a 4.0 MLD capacity CETP in place of the proposed 7.5 MLD CETP in the GIDA industrial area, and the same being Annexure-R5/7.



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17. That approval for the selection of a consultant through RFP for the preparation of DPR, tender documents, etc., for the establishment of the revised 4.0 MLD capacity CETP for the treatment of effluent from industrial units in the GIDA area was granted by the Chairman / Commissioner, Gorakhpur Division, Gorakhpur on 13.12.2024.
18. That in compliance with the said approval, the process of consultant selection through RFP (e-tender) was conducted for the preparation of DPR, tender documents, etc., for the establishment of the revised 4.0 MLD capacity CETP. Through e-tender, the qualified firm M/s Exceltech Consultancy and Projects Pvt. Ltd. was approved for appointment as consultant, and the Commissioner, Gorakhpur Division, Gorakhpur nominated GIDA Authority for the establishment/construction work of the revised 4.0 MLD capacity CETP.
19. That vide Office Letter No. 03 dated 11.04.2025, a work order was issued to M/s Excel Tech Consultancy and Projects Pvt. Ltd. to prepare the DPR. The DPR has been made available by M/s Excel Tech Consultancy and Projects Pvt. Ltd. The submitted DPR was requested to be forwarded to NMCG, New Delhi for approval via GIDA Office Letter No. 1706 dated 23.06.2025 to the Project Director, SMCG (State Mission for Clean Ganga), Lucknow and the same being **Annexure-R5/8**.
20. That subsequently, the Project Director, SMCG Lucknow, vide Letter No. 68/432/SMCG-UP/01 dated 25.06.2025, forwarded the DPR to

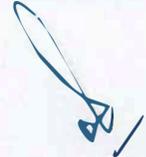


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the Director General, National Mission for Clean Ganga, New Delhi for acceptance/approval and the same being Annexure-R5/9.

21. That as soon as approval is received from the Director General, National Mission for Clean Ganga, action for the establishment of the CETP will be taken by GIDA.



DEPONENT

VERIFICATION:

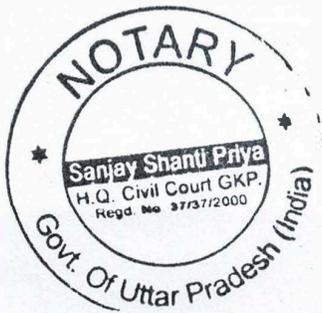
I, the abovenamed deponent do hereby verify that the contents of the above affidavit are true and correct and nothing material has been concealed therefrom. Verified at District Gorakhpur (UP) on 06.03.2026.



DEPONENT

Identified
A.K. [Signature]
06/3/26

Sanjay Shanti Priya
NOTARY
GORAKHPUR
06/3/26



(161)
I, the undersigned, have examined the signature/thumb impressions of the deponent who signed put his/her thumb impressions at the ... day of ... before me on the ... day of ... and who has admitted the due execution of the ... He/She identifies ...
A.K. [Signature]
SANJAY SHANTI PRIYA
06/3/26

F. No. TE-12015/6/2018-TECH-4NMCG

National Mission for Clean Ganga

Ministry of Jal Shakti

Department of Water Resources, River Development and Ganga Rejuvenation
Government of India1st Floor Major Dhyan Chand, National Stadium
India Gate, New Delhi-110002Date: 11th January, 2022

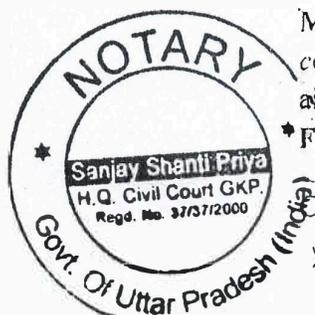
To,

Project Director,
State Mission for Clean Ganga-Uttar-Pradesh (SMCG-UP),
Plot No. 18, Sector-7, Gomti Nagar Extension,
Lucknow- Uttar-Pradesh,
PIN- 226010

Subject: Administrative Approval and Expenditure Sanction (AA&ES) for
"Construction of Industrial Effluent / Sewer Piped Network & Setting
up Common Effluent Treatment Plant (CETP) of 7.5 MLD Capacity
in Gorakhpur Industrial Development Authority (GIDA) at
Gorakhpur"- Uttar-Pradesh -reg.

Sir,

I am directed to convey the Administrative Approval and Expenditure Sanction (AA&ES) for the project on "Construction of Industrial Effluent / Sewer Piped Network & Setting up Common Effluent Treatment Plant (CETP) of 7.5 MLD Capacity in GIDA at Gorakhpur - UP" under *Industrial Pollution* component of Namami Gange programme with 50% central sector support as grant-in-aid, at an estimated project cost of Rs. 93.52 Crores (Rupees Ninety-Three Crores *Fifty-Two Lacs only) with the following components:

**Component - A**

- Construction of Closed Collection and Conveyance system (C&C)
 - Inlet Flow meter (at the outlet of member units).
 - Raw effluent pipe line.
 - Main holes
 - Flow and conductivity monitoring systems
 - Treated water distribution system for member units

Component - B

- Construction of Main Pumping Station
 - Common Effluent Pumping Station with Wet Well
 - Inlet Chamber
 - Mechanical and Manual Screen
 - Non-Clog Submersible Pumps

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- Ultrasonic Flow Meter
- DG Set and Transformer

Component –C

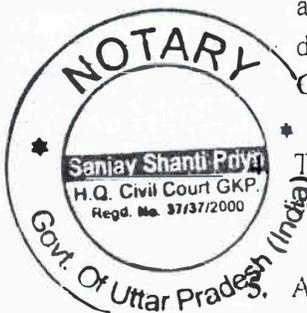
- **Construction of 7.5 MLD CETP Main Component (Civil, Mechanical and Electrical)**
 - Preliminary Treatment
 - Primary Treatment
 - Secondary Treatment
 - Tertiary Treatment
 - Reuse of Treated water distribution system for member units
 - Sludge Thickening and dewatering system

Component – D

- **Trial Run for O&M**
 - 6.0 Months Trial Run Period

Component – E

- **Project monitoring and other administrative, IEC activities.**
2. The total estimate cost of the project is **Rs. 93.52 Crores (Rupees Ninety-Three Crores Fifty-Two Laacs only)** including cost of 6.0 months' trial run. The summary breakup of estimated cost is given in **Annexure-I**.
 3. NMCG shall bear 50 % of the Project cost (**Rs. 46.76 Crore**) as Central Government funding in form of grant-in-aid subjected to the terms and conditions imposed herein and balance share of 25 % of the total project cost through GIDA and 25 % of the total project cost through Infrastructure & Industrial development department (IIDD), UP and Industry Association (SPV) is approx. **Rs. 46.76 Crores** as per details annex in para C, Annexure-I



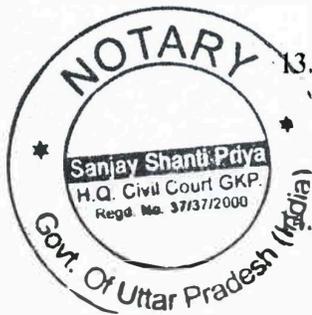
The Project will be implemented through EPC contract on Turnkey basis with due concurrence of NMCG/SPMG-UP.

5. AA&ES for the project is granted subjected to the conditions as per **Annexure-II**.
6. The period of completion of the project is 24 month excluding the 6.0 months' time for tendering from the date of sanction. The schedule of the project implementation is given in **Annexure-III**.
7. GIDA shall ensure that all member units forms a Special Purpose Vehicle (SPV), a copy of the MoU signed with individual member units and fool proof mode! for O&M charges collection from each industries of GIDA shall be presented to NMCG. Further to provide that the Memorandum of Association & the Articles of

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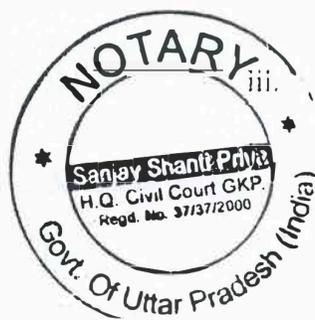
Association / Bylaws of the SPV may be got approved from the National Mission for Clean Ganga (NMCG). Further, there shall be provision in these documents for NMCG to nominate its representative on the Board of Directors of the SPV.

8. GIDA through SPV constituted for the purpose of implementation of the project shall be responsible for Construction of Industrial Effluent / Sewer Piped Network & Setting up Common Effluent Treatment Plant (CETP) of 7.5 MLD Capacity in GIDA at Gorakhpur.
9. GIDA shall ensure that all the water polluting units situated and under operation in GIDA area are their member and any violation shall be brought to the notice of Uttar Pradesh Pollution Control Board/CPCB/NMCG for appropriate action within the provision of Environmental regulatory laws.
10. SPV shall bear 100 % operation and maintenance cost for 7.5 MLD CETP and associated support infrastructure beyond 06 months of trial run period from their own resources / contribution by imposing appropriate and reasonable user charges after getting its approval from Board of the Directors of SPV.
11. A Memorandum of Undertaking (MoU) shall be made between GIDA, Infrastructure & Industrial Development Department (IIDD) and SPV with mutually agreed conditions of construction, implementation, handover and other financial arrangement as required for successful completion of this project and same shall be made available to NMCG.
12. NMCG/SMCG-UP, GIDA, IIDD and SPV shall get into an agreement to ensure timely completion of the project and its smooth operation and maintenance as per the term and conditions agreed upon with, without compromising the objective of the project.
13. NMCG shall appoint a Project Engineer for managing the project for such duration as required for completion of project. The cost (4 % of the project cost) will be borne by NMCG from within sanctioned amount.
14. NMCG shall carryout the Third Party Inspections wherever required for the project. The cost will be borne by NMCG from within sanctioned amount.
15. The capacity of the proposed CETP shall be based on the consent to operate (CTO) for the GIDA water polluting industries discharged and verified by measured flow shall be adopted. Any deviation beyond this shall be with prior approval of Competent Authority in NMCG.
16. The O&M cost for the project is for the initial 6 months only on actual basis. This shall be part of the project capital cost and will be for the period required for performance and reliability test of each treatment units installed under the project.



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17. The funds for expenditure on the project would be managed through a project specific bank account opened in a scheduled commercial bank acceptable to NMCG. Payment Security Account Mechanism (PSAM) through the nationalized bank as stipulated by NMCG/ SMCG-UP.
18. Mobilization advance shall be released to the construction contractor only after the Project Engineer will be in place.
19. The member's unit shall upgrade / install the PETP if, required as per the stipulated discharge norm of PETP by UPPCB in order to meet the influent water quality norms to CETP at their own cost. The upgradation and installation work of PETP will be implemented before completion of CETP.
20. The administrative and any other charges for functioning of SPV shall be borne by the industries.
21. The UPPCB shall confirm the inlet and outlet influent and effluent standard/norms of CETP with CPCB through appropriate notification.
22. GIDA shall be responsible for complying the directions and observations of NMCG and TPA by the State Governments/Executing Agency at the time of finalization of bid documents and at the time of construction of CETP.
23. As per the minutes of 39th EC meeting, GIDA has to comply with conditions imposed by the Committee Members. The point discussed in 39th EC are as follows:
 - i. To form a legally registered SPV by the member units / industrial association.
 - ii. GIDA/SPV has to take steps towards reuse of the treated effluent by the member units in their process, horticulture, non-potable purpose and irrigation.
 - iii. The effluent collected from the industries will be carried through a close conduit to the CETP.
 - iv. A monitoring committee under Executive Director (Technical), NMCG may steer implementation of the project including its bidding process. The bidding process should incorporate qualifying realistic pre-qualifying condition after market survey and is to be completed within 3 months for the issuance of AA&ES.
 - v. Learning from Jajmau CETP plant for framing of related documents may also be undertaken.
24. The NMCG/Government of India reserves the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made.
25. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Government shall take possession of all the assets of the organization acquired out of the Government grants and use



Sanjay Shanti Priya
NOTARY
GORAKHPUR

them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

26. This AA&ES is issued based on the appraisal and sanction of the Executive Committee vide its 39th EC meeting held on 15th December 2021 and concurrence of Finance division vide e-noting of NMCG @N/P 85 dated 29.12.2021 and approval of Director General NMCG vide e-office of NMCG @N/P 87 dated 30.12.2021.

Yours faithfully,

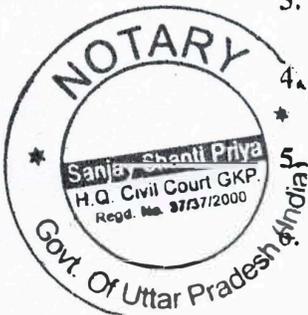
Raj Kumar
11/01/2022
(Raj Kumar)
Deputy Director, NMCG

Copy forwarded for kind perusal: -

1. Chief Executive Officer, Gorakhpur Industrial Development Authority (GIDA), Sector-7, Gorakhpur-273001
2. Infrastructure and Industrial Development Department, 1st and 2nd floor, Block - C, Lok Bhawan Sarojini Naidu Marg, Lucknow- 226001

Copy for kind information to:

1. PS to Hon'ble Minister of Ministry of Jal Shakti, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001
2. Secretary, DoWR, RD&GR, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
3. Chief Secretary, Government of Uttar-Pradesh, 101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg Lucknow - 226001.
4. PS to Project Director, State Mission for Clean Ganga, Uttar-Pradesh, Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow-Uttar-Pradesh - 226010
5. Chairman, Uttar-Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010
- PS to Member Secretary, UPPCB, Building No: TC- 12V, Vibhuti khand, Gomti Nagar, Lucknow- 226010.



Copy for internal circulation:

1. PS to Director General, NMCG
2. PS to ED (Technical)/ ED (Project)/ ED (Finance), NMCG
3. Sanction Folder /Guard File
4. IT Section, NMCG for uploading on the website of NMCG

[Handwritten signature]

Sanjay Shanti Priya
NOTARY
GORAKHPUR
08/3/20

Raj Kumar
11/01/2022
(Raj Kumar)
Deputy Director, NMCG

प्रदूषण रोकिए!
पर्यावरण बचाइए!!

206087439

221

दूरभाष एवं फैक्स
Phone & Fax

: 0551-2273973
: 0551-2273973

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Regional Office

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 255 / सां-73/2024
सेवा में,

(7)

दिनांक : 02-05-

मुख्य कार्यापालक अधिकारी,
गोरखपुर औद्योगिक विकास प्राधिकरण,
सेक्टर-7, गीडा,
गोरखपुर।

अपर अभियंता (प्रशासन)
गोरखपुर नोडल, गोरखपुर

विषय:- एन0एम0सी0जी0 कार्यक्रम के अन्तर्गत गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा) परिसर में 4.0 एम0एल0डी0 संशोधित क्षमता के कॉमन एफलूट ट्रीटमेन्ट प्लांट (सी0ई0टी0पी0) स्थापित किये जाने के सम्बन्ध में।

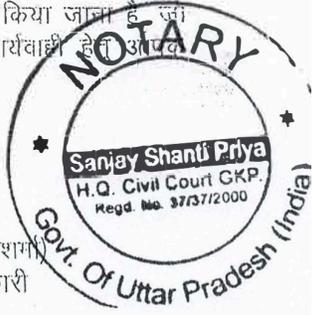
महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं0 451/गीडा/अभि0नि0-6/2024-25, दिनांक 30.04.2024 का संदर्भ ग्रहण करने का कष्ट करें। उपरोक्त के सम्बन्ध में अधिशासी अभियन्ता, उ0प्र0 जल निगम द्वारा इस कार्यालय को पत्र प्रेषित किया गया था, जिसके अनुक्रम में इस कार्यालय के पत्र सं0 212/सां-73/2024 दिनांक 02.05.2024 द्वारा वांछित सूचनाई ई-मेल के माध्यम से प्रेषित किया गया है तथा प्रतिलिपि (एक सेट)-आप महोदयों को भी प्रेषित किया गया है। दिनांक 07.05.2024 को बैठक में आप द्वारा दिए गए निर्देशों के अनुक्रम में सादर अवगत करना है कि गीडा औद्योगिक क्षेत्र के सेक्टर-7 एवं 15 में निरीक्षण के उपरान्त कुल 57 इकाईयाँ जल प्रदूषणकारी प्रकृति की पायी गयी थी, की सूची पूर्व में आपको प्रेषित की गयी थी, प्राप्ता सूची में एक नाम मेसर्स लक्ष्मी ब्रीडिंग फार्म, ई0-7, सेक्टर-15, गीडा, गोरखपुर जो क्रमांक 45 पर रिपिट के कारण संशोधित सूची में डिलीट कर दिया गया है। अतः संशोधित सूची में कुल 56 इकाईयाँ अंकित है, जिनमें से 34 इकाईयाँ में स्वयं का ई0टी0पी0 स्थापित किया गया है तथा 21 सूक्ष्म उत्प्रवाह जनित करने वाली इकाईयाँ में ई0टी0पी0 स्थापित नहीं पाया गया है। यहाँ यह स्पष्ट करना है कि सूची के क्रमांक 9, 10, 11, 17, 18, 24 पर अंकित इकाईयाँ से जनित सूक्ष्म औद्योगिक उत्प्रवाह मुख्यतया क्लोरो ओवर फ्लो अथवा ब्यायलर ब्लोडाउन से निकलता है, जिसमें प्रदूषक तत्वों का सान्द्रण लगभग अनुमन्य निस्सारण मानकों के अनुरूप होता है। पूर्व में प्रेषित सूची में 57 इकाईयाँ से अधिकतम कुल बहिश्चाव लगभग 1.493 एम0एल0डी0 जनित होना आंकलित किया गया था, जबकि इकाईयाँ को जारी सहमति पत्रों के अनुसार कुल बहिश्चाव की अनुमान मात्रा 1.528 एम0एल0डी0 संलग्न सूची में पाया गया है। 56 इकाईयाँ की संशोधित सूची में अनुमानित कुल बहिश्चाव की मात्रा 1.445 एम0एल0डी0 तथा उक्त औद्योगिक इकाईयाँ को जारी सहमति पत्र में अंकित बहिश्चाव की कुल मात्रा 1.528 एम0एल0डी0 पायी गयी है। उक्त दोनों अनुमानित एवं सहमति पत्र में अनुमन्य कुल उत्प्रवाह की मात्रा में 0.083 एम0एल0डी0 का अन्तर पाया गया है, जो नगण्य स्वरूप है। प्रस्तावित सी0ई0टी0पी0 4.0 एम0एल0डी0 क्षमता हेतु स्थापित किया जाना है जो पर्याप्त है। उक्त 56 औद्योगिक इकाईयाँ की संशोधित सूची संलग्न कर प्रकरण पर अभिमा आवश्यक कार्यवाही हेतु आपको अवलोकनार्थ सादर प्रेषित है।

संलग्नक - संशोधित 56 इकाईयाँ की सूची।
9/5/24 (10/10/24)

2198

मुख्य अभियंता (प्रशासन)
गवदीय



जिलाधिकारी

(अनिल कुमार शर्मा)
क्षेत्रीय अधिकारी

मुख्य कार्यापालक अधिकारी

- प्रतिलिपि- निम्नलिखित कॉपी सूची में आवश्यक कार्यवाही हेतु प्रेषित।
1. आयुक्त महोदय, गोरखपुर।
 2. जिलाधिकारी महोदय, गोरखपुर।
 3. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
 4. अधिशासी अभियन्ता, उ0प्र0 जल निगम, गोरखपुर।
 5. मुख्य पर्यावरण अधिकारी/नोडल, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

गोरखपुर औद्योगिक विकास प्राधिकरण
महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूडाघाट, गोरखपुर- 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

7 6 JUN 2024

पत्र क्रमांक 687

Sanjay Shanti Priya
NOTARY
GORAKHPUR

TE-12015/6/2018-TECH-4 NMCG/Part-1

2024
18/04/2024

Government of India
MINISTRY OF JAL SHAKTI
Department of Water Resources, River Development & Ganga Rejuvenation
NATIONAL MISSION FOR CLEAN GANGA

Sub: *Setting up I&D works and construction of 7.5 MLD CETP at Gorakhpur Industrial Development Authority (GIDA), Gorakhpur Uttar-Pradesh-reg.*
Ref: *GIDA letter dated 21.03.2024.*

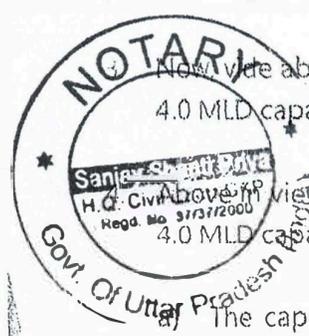
Kindly refer to your letter under reference regarding setting up of CETP at GIDA, Gorakhpur, the issues raised therein been examined in NMCG, and it is to say that-

1. NMCG sanctioned the project in 39thEC meeting dated 15.12.2022 for "Construction of Industrial Effluent / Sewer Piped Network & Setting up CETP of 7.5 MLD capacity in GIDA area at Gorakhpur -- Uttar Pradesh" with 50% Central government support as grant-in-aid of Rs. 46.76 crore, in an estimated project cost of Rs. 93.52 crore and balance amount to be shared by GIDA, IIDD & Industry Association.
2. However, as total effluent generation from two industries (M/s I.G.L Limited & M/s Gallant Ispat Limited) estimated to be the order of 6.175 MLD mandatorily to be covered under ZLD, a joint meeting of officials of NMCG, GIDA and UPPCB was held on 18th Jan 2024. It was decided to reassess the current effluent generation coupled with likely contribution from future industrial sector expansion, under UPPCB supervision. Post reassessment, the revised generation capacity has now been intimated as 4.0 MLD by GIDA;

Now vide above-referred letter, GIDA has sought directions for setting up of the CETP of 4.0 MLD capacity (revised) instead of sanctioned CETP of capacity of 7.5 MLD.

In view, NMCG conveys its agreement for preparation of revised DPR for CETP of 4.0 MLD capacity on condition that GIDA will ensure:

The capacity of proposed revised CETP at Gorakhpur is based on the production capacities as allocated in Consent to Operate (CTO) to the GIDA water polluting industries, flow projection is verified by UPPCB (including future flow);



[Handwritten signature]

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1/2

Sanjay Shanti Priya
NOTARY
GORAKHPUR

- b) GIDA will submit revised DPR with all design compliances, estimated revised costs, revised timeline for project completion, etc. with all necessary documents/approvals and submit it to NMCG thru State MCG.
- c) UPPCB shall prescribe the necessary influent norms of CETP.
- d) GIDA will take necessary steps towards compliances of observations made during Third Party Appraisal (TPA) by a reputed technical Institute, if any.
- e) Documents of formation of SPV, copy of the MoU signed with industries and model for O&M charges/collection from each industries of GIDA shall also be presented in the final DPR.

This issues with the approval of Competent Authority, NMCG.

(Signature)
18.06.2024

(Anup Kr Srivastava)

Executive Director (Technical), NMCG

To,

Chief Executive Officer,
Gorakhpur Industrial Development Authority (GIDA),
Gorakhpur, Uttar-Pradesh

Copy for kind information to:

1. PS to DG, NMCG
2. PS to PD, SMCG-UP
3. PS to MD-UPJN
4. District Magistrate, Gorakhpur, (Chairman, GIDA, SPV & District Ganga Committee)



Sanjay Shanti Priya
NOTARY
GORAKHPUR

2/2

F.No. TE-12011/3/ (P)-NMCG

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
राष्ट्रीय स्वच्छ गंगा मिशन

पहली मंजिल, मेजर ध्यान चंद नेशनल स्टेडियम,
निकट इंडिया गेट, नई दिल्ली -- 110001,
दिनांक: 09.07.2024

Subject: Minutes of Meeting of review of the progress of CETP projects sanctioned under Namami Gange Programme- reg.

A review meeting was held on 03/07/2024 at NMCG under the chairmanship of DG, NMCG to review the progress of all ongoing / under consideration CETP projects in the state of Uttar-Pradesh under Namami Gange Programme.

In this regard, a copy of Minutes of Meeting is forwarded herewith for kind information and perusal, please.

This issues with the approval of Competent Authority, NMCG.

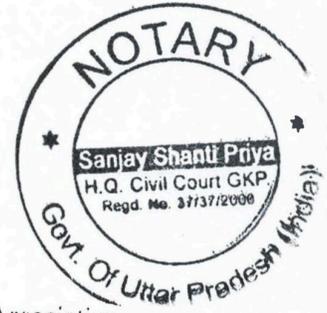
Dr. Pravin Kumar
09.07.24
Director (Technical), NMCG

To,

1. Additional Chief Executive Officer, Gorakhpur Industrial Development Association.
2. Member Secretary, Central Pollution Control Board
3. Director- Jajmau Tannery Effluent Treatment Association (SPV), Jajmau
4. Director- Banthar Industrial Pollution Control Company (SPV), Banthar-Unnao
5. Director- Unnao Tannery Pollution Control Company (SPV), Unnao
6. M/s Tamilnadu Water Investment Company Limited
7. M/s NJS Engineers India Pvt Ltd.
8. M/s VA-Tech Wabag Limited (WABAG)
9. M/s EMS Infracon Pvt. Ltd. & Sarvo Technologies

Copy to,

1. PS to Director General, NMCG
2. PS to Executive Director (Technical)
3. PS to District Magistrate, Kanpur
4. PS to District Magistrate, Unnao
5. PS to Chief Executive Officer, Gorakhpur Industrial Development Association.



Sanjay Shanti Priya
NOTARY
GORAKHPUR
08/3/26

Decision points of CETPs Review Meeting held on 03.07.2024CETP JAJMAU

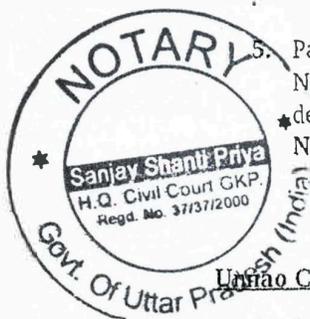
1. The proposal for AAES Revision shall be finalized and approved within this month (31st July, 2024). (Action- NMCG/JTETA/TWIC)
2. New CETP is to be made operational at its full capacity by JTETA by 15th July 2024. It was also decided that a DO letter in this regard must be sent to Chief Secretary, Government of UP urgently. (Action: NMCG/JTETA)
3. Road cutting Permission from Kanpur Nagar Nigam of UP in this regard. (Action: JTETA)

CETP BANTHAR:

1. It was decided that works on Composite Stream with its biological treatment unit to be completed by 31st October this year as first priority, as no major hurdle is there. (Action: NMCG, BIPCC)
2. It was also decided that a meeting may be taken at site by 15th July, 2024 to address various issues as flagged by the contractor to expedite works on different components. (Action: NMCG, BIPCC)
3. It was decided that the similar mechanism of adhóc payment like JAJMAU may also be explored in Banthar project and decision be taken by 21st July, 2024. (Action: NMCG)
4. Permission from UPSIDA is pending for 3 IPS and C&C lines: - NMCG may bring this matter to attention of Chief Secretary, Govt of UP with a copy of UPSIDA, SMCG-UP and DM, Unnao. (Action: NMCG, BIPCC)
5. Payment Defaulting industries may be identified by SPV and SPV will send a list to NMCG. NMCG may write a letter to UPPCB for taking strict action against the defaulting units. CPCB may also facilitate in this regards. (Action: BIPCC, NMCG)

Unnao CETP:

1. It was decided that SPV to expedite the contract signing process to initiate the project at an earliest. DG NMCG directed, if SPV is unable to expedite the progress within 2 months' time frame then the project will be terminated / cancelled by the NMCG. (Action: UTPCC)



Sanjay Shanti Priya
NOTARY
GORAKHPUR

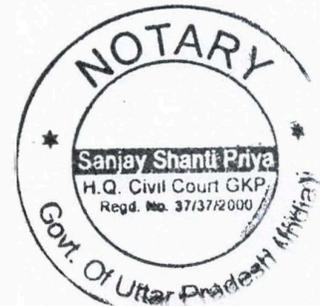
2. It was decided that SPV will furnish a list of tannery members to NMCG along with their consent to readiness with the execution of project (Action to be taken by SPV) at the earliest. NMCG will take necessary action against tannery members that are causing hindrance in the start of this upgradation project. (Action: UTPCC, NMCG)

Gorakhpur CETP:

1. It was decided that NMCG will discuss this matter with the concerned UPJN (U) officials and actions regarding DPR preparation may be finalized by UPJN(U) within 15 days. Alternatively, NMCG will sought a support of an independent consultant for preparation of DPR. (Action: GIDA)

Central Pollution Control Board:

1. DG NMCG appreciated the CPCB efforts and directed that CPCB may share the details of requirement of CETP in Ganga basin (Ganga + Yamuna catchment) with mandatory details like no of industries, type of industries, industrial cluster with operational and planned industries, pollution load and the disposal location/catchment of the river etc. CPCB will submit this information by next week. (Action: CPCB)



Sanjay Shanti Priya
NOTARY
GORAKHPUR

A handwritten signature in blue ink, appearing to be "Sanjay Shanti Priya", located at the bottom center of the page.



गोरखपुर औद्योगिक विकास प्राधिकरण,
सेक्टर-7, गीडा, गोरखपुर।

दूरभाष 0551-2580010 ई-मेल: ceogida-up@up.gov.in, ceogida@rediffmail.com

पत्रांक: 1699 / गीडा / अभि0नि0-6 / 2024-25,

दिनांक : 15 जुलाई, 2024

सेवा में,

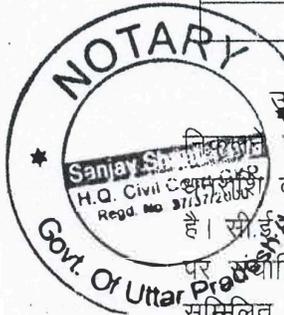
प्रबन्ध निदेशक
उ0प्र0 जल निगम (नगरीय)
6-राणा प्रताप मार्ग,
लखनऊ-226001

विषय:- गीडा औद्योगिक क्षेत्र में 7.5 एम.एल.टी. का कामन एफजूएण्ट ट्रीटमेंट प्लान्ट (सी0ई0टी0पी0) के स्थान पर संशोधित 4.0 एम.एल.टी. सी0ई0टी0पी0 की स्थापना किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, अद्यत कराना है कि गीडा में 7.5 एम0एल0डी0 क्षमता का कॉमन इंपल्यूएंट ट्रीटमेंट प्लान्ट (सी0ई0टी0पी0) की स्थापनार्थ एन0एम0सी0जी0 नई दिल्ली द्वारा दिनांक 11.01.2022 को एडमिनिस्ट्रेटिव एप्रूवल एण्ड एक्सपेन्डिचर सैक्शन प्रदान की गयी है। शासन द्वारा उ0प्र0 जल निगम (नगरीय), संतकबीरनगर को कार्यदायी संस्था नामित किया गया है। परियोजना के वित्त पोषण का विवरण निम्नवत् है :-

क्र0सं0	विवरण	धनराशि (रु0 करोड़ में)
1	वित्त पोषण हेतु नमामि गंगे को प्रस्ताव प्रेषित (50 प्रतिशत)	46.76
2	गीडा का अंशदान (25 प्रतिशत)	23.38
3	अवस्थापना एवं औद्योगिक विकास विभाग व इण्डस्ट्रीयल एसोसिएशन का अंशदान (25 प्रतिशत)	23.38
	सी0ई0टी0पी0 परियोजना की कुल लागत	93.52



उपरोक्त के क्रम में यह भी उल्लेखनीय है कि गीडा परिक्षेत्र में 55 नग औद्योगिक इकाईयों से वाले उत्प्रवाह के शोधन हेतु 7.5 एम.एल.डी. क्षमता का सी.ई.टी.पी. नमामि गंगे की 50 प्रतिशत अंशभागिता से निर्मित किया जाना प्रस्तावित है। उक्त अंशभागिता अभी तक गीडा को अप्राप्त है। सी.ई.टी.पी. की उपरोक्त क्षमता का आंकलन करीब 05 वर्ष पूर्व किया गया था, जिसमें जेड.एल.डी. पद्धति पर आंकलित 02 औद्योगिक इकाईयों- मैसर्स गैलेन्ट इस्पात लि0 व मैसर्स इण्डिया ग्लाईकॉल लि0 भी सम्मिलित थीं। उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त दोनों औद्योगिक इकाईयों के उत्प्रवाह को प्रस्तावित सी.ई.टी.पी. में डिस्चार्ज किये जाने की अनुमति प्रदान नहीं की गयी है।

Sanjay Shanti Priya
NOTARY
GORAKHPUR

अतः उपरोक्त के दृष्टिगत श्री अनूप कुमार श्रीवास्तव एक्जीक्यूटिव डायरेक्टर (टेक्निकल) एन.एम.सी. नई दिल्ली, की उपस्थिति में गीडा कार्यालय गोरखपुर में दिनांक 18.01.2024 को बैठक का आयोजन किया। उक्त बैठक में औद्योगिक सेक्टर-13 व 15 में संचालित औद्योगिक इकाईयों के वर्तमान उत्प्रवाह के दृष्टिगत प्रस्तावित सी.ई.टी.पी. की क्षमता एवं 17.5 कि.मी. प्रस्तावित पाइप लाइन नेटवर्क का उ0प्र0 प्रदूषण नियंत्रण बोर्ड की नेतृत्व में पुनः आंकलन किये जाने का निर्णय लिया गया। उ0प्र0 प्रदूषण नियंत्रण बोर्ड गोरखपुर के नेतृत्व में औद्योगिक सेक्टर-13 व 15 में स्थापित लगभग 372 औद्योगिक इकाईयों का निरीक्षण किया गया जिसमें जिनमें से 56 नग जल प्रदूषणकारी औद्योगिक इकाईयों का औद्योगिक उत्प्रवाह 1.493 एम0एल0डी0 आंकलित किया गया है तथा आगामी 10 वर्षों में भविष्य के औद्योगिक विकास को दृष्टिगत रखते हुए लगभग 2.0 से 2.5 एम0एल0डी0 की सम्भावित वृद्धि मानते हुए 7.5 एम0एल0डी0 क्षमता के स्थान पर कुल 4.0 एम0एल0डी0 संशोधित क्षमता के सी0ई0टी0पी0 की स्थापना हेतु दिनांक 15.03.2024 को गीडा गोरखपुर कार्यालय में आयोजित बैठक में उपस्थित सदस्यों द्वारा एन0एम0सी0जी0 नई दिल्ली से



गोरखपुर औद्योगिक विकास प्राधिकरण,

सेक्टर-7, गीडा, गोरखपुर।

दूरभाष 0551-2580010 ई-मेल: ceogida-up@up.gov.in, ceogida@rediffmail.com

सहमति प्राप्त किये जाने की संस्तुति की गयी। तदनुसार, एकजीक्यूटिव डायरेक्टर (टेक्निकल) एन0एम0सी0जी0 नई दिल्ली को 4.0 एम0एल0डी0 संशोधित क्षमता का सी0ई0टी0पी0 स्थापित किये जाने हेतु एन0एम0सी0जी0 नई दिल्ली द्वारा निर्गत वॉछित दिशा-निर्देश उनके पत्रांक TE-12015/6/2018-TECH-4 NMCG/Part-1 Dated 18-04-2024 के माध्यम से इस कार्यालय को प्राप्त हो गये हैं तथा उनके द्वारा 4.0 एम0एल0डी0 क्षमता के सी0ई0टी0पी0 की संशोधित डी0पी0आर0 पत्र में विनिर्दिष्ट दिशा-निर्देशों के अनुसार तैयार किये जाने हेतु निर्देशित किया गया है। (संलग्नक-1) तदोपरान्त कार्यालय पत्रांक 907 दिनांक 30.05.2024 के द्वारा कार्यदायी संस्था अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) संतकबीरनगर को संशोधित डी0पी0आर0 तैयार कर उपलब्ध कराये जाने हेतु पत्र निर्गत किया गया। परन्तु 4.0 एम0एल0डी0 संशोधित क्षमता के सी0ई0टी0पी0 स्थापनार्थ संशोधित डी0पी0आर0 गीडा कार्यालय को प्राप्त नहीं हुई है। आयुक्त महोदय गोरखपुर द्वारा गीडा के कार्यों की समीक्षा के साथ दिनांक 28.05.2024 को सी0ई0टी0पी0 स्थापना के संबंध में प्रगति की भी समीक्षा की गयी। समीक्षा बैठक में अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) संतकबीरनगर द्वारा भी प्रतिभाग किया गया। समीक्षा के दौरान 4.0 एम0एल0डी0 क्षमता के सी0ई0टी0पी0 के स्थापनार्थ संशोधित डी0पी0आर0 दिनांक 15-06-2024 तक तैयार कर प्रस्तुत करने हेतु अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) को निर्देशित किया गया है, जो अभी तक प्राप्त नहीं हुआ है। यहाँ यह भी उल्लेखनीय है कि नेशनल मिशन फार क्लीन गंगा, नई दिल्ली में दिनांक 03.07.2024 को सी0ई0टी0पी0 परियोजना की प्रगति के सम्बन्ध में महानिदेशक, एन0एम0सी0जी0 द्वारा समीक्षा की गयी, जिस पर कड़ी नाराज़गी व्यक्त किया गया है।

उपर्युक्त के क्रम में संशोधित 4.0 एम0एल0डी0 क्षमता के सी0ई0टी0पी0 के स्थापनार्थ मुख्य अभियन्ता (गो0क्षे0), उ0प्र0 जल निगम (नगरीय) को डी0पी0आर0 तैयार कराकर गीडा प्राधिकरण को उपलब्ध कराने हेतु निर्देशित करने का कष्ट करें।

(अनुज मलिक)

मुख्य कार्यपालक अधिकारी,

गीडा, गोरखपुरपत्रांक- 1699 उपरोक्त/दिनांकित।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- आयुक्त महोदय, गोरखपुर मण्डल गोरखपुर/अध्यक्ष गीडा को सादर सूचनार्थ प्रेषित।
- 2- जिलाधिकारी महोदय, गोरखपुर को सादर सूचनार्थ प्रेषित।
- 3- अपर मुख्य कार्यपालक अधिकारी, गीडा गोरखपुर को सूचनार्थ।
- 4- एकजीक्यूटिव डायरेक्टर (टेक्निकल) एन0एम0सी0जी0, (जल शक्ति मंत्रालय जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार) प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, झण्डिया गेट, नई दिल्ली-110002 को सूचनार्थ प्रेषित। ई-मेल ed-technical@nmcg.in
- 5- मुख्य अभियन्ता, सिंचाई विभाग, कौआबाग कालोनी, गोरखपुर - 273009 को सूचनार्थ प्रेषित।
- 6- मुख्य अभियन्ता (गो0क्षे0), उ0प्र0 जल निगम (नगरीय), प्राणि उद्यान (चिड़िया घर के पास) रामगढताल पो0 एम.एम.एम. टेक्निकल यूनिवर्सिटी, गोरखपुर-273010
- 7- अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) एन0एच0-28, नेदुला चौराहा, निकट सेंट थॉमस स्कूल खलीलाबाद, संतकबीरनगर-272175

(अनुज मलिक)

मुख्य कार्यपालक अधिकारी,

Sanjay Shanti Priya
NOTARY
GORAKHPUR/31/26

229/3

Annexure - R5/78



तार : जल निगम

दूरभाष - 0522-2620172

उत्तर प्रदेश जल निगम(नगरीय)

प्रधान कार्यालय, 6 - राणा प्रताप मार्ग, लखनऊ, 226001

पत्रांक 1541/नगर-2/0336 G.T.P./24 दिनांक 08/08/2024

सेवा में,

अपर मुख्य सचिव,
अवस्थापना एवं औद्योगिक विकास विभाग,
उ0प्र0 शासन, लखनऊ।

विषय :-

एन0एम0सी0जी0 कार्यक्रम के अन्तर्गत जनपद गोरखपुर के गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा) में इन्डस्ट्रियल एफ्लूएन्ट/सीवर पाईपड नेटवर्क एवं 7.5 एम0एल0डी0 क्षमता के कॉमन एफ्लूएन्ट ट्रीटमेंट प्लांट (सी0ई0टी0पी0) की स्थापना के सम्बन्ध में।

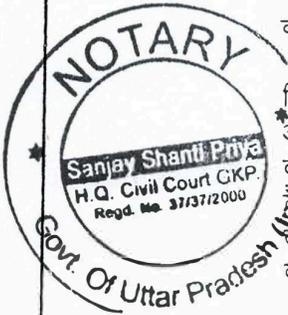
महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि एन0एम0सी0जी0 कार्यक्रम के अन्तर्गत जनपद गोरखपुर के गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा) में इन्डस्ट्रियल एफ्लूएन्ट/सीवर पाईपड नेटवर्क एवं 7.5 एम0एल0डी0 क्षमता के कॉमन एफ्लूएन्ट ट्रीटमेंट प्लांट (सी0ई0टी0पी0) की स्थापना हेतु आप द्वारा उ0प्र0 जल निगम (नगरीय) को कार्यदायी संस्था नामित किया गया था, जिसकी सूचना मुख्य कार्यपालक अधिकारी, गीडा, गोरखपुर के पत्रांक 81/गीडा/अभि0--सी0ई0टी0पी0/2022-23 दिनांक 07.04.2022 द्वारा इस कार्यालय को प्रेषित की गयी थी।

उक्त के सन्दर्भ में मुख्य अभियन्ता(गो0क्षे0), उ0प्र0 जल निगम (नगरीय), गोरखपुर के पत्रांक 364/कार्य-5/113 दिनांक 08.05.2024 द्वारा अवगत कराया गया है कि अभिलेखों के अनुसार अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय), गोरखपुर द्वारा सी0ई0टी0पी0 की स्थापना हेतु गीडा द्वारा रू0 39.391 लाख उपलब्ध कराने के पश्चात् डी0पी0आर0 विरचित किया गया था, जो अन्ततः वर्ष 2022 में एन0एम0सी0जी0, नई दिल्ली से स्वीकृत हुआ जिस दौरान भी सी0ई0टी0पी0 की क्षमता निर्धारण में कई बार संशोधन हुआ एवं वर्तमान में डी0पी0आर0 स्वीकृति के उपरान्त पुनः क्षमता निर्धारण करते हुए पुनः संशोधित डी0पी0आर0 प्रस्तुत करने हेतु निर्देश मुख्य कार्यपालक अधिकारी, गीडा स्तर से प्राप्त हुए हैं। इस प्रकार लगभग 09 वर्ष तक अनवरत उ0प्र0 जल निगम (नगरीय) द्वारा डी0पी0आर0 विरचन हेतु लगातार विशेष प्रयास किये जाने एवं डी0पी0आर0 की स्वीकृति के बावजूद निविदा आमन्त्रित करने हेतु प्रपत्र तैयार कर उपलब्ध कराये जाने के पश्चात् भी कोई अन्तिम निर्णय नहीं हो सका है।

मुख्य अभियन्ता(गो0क्षे0), उ0प्र0 जल निगम (नगरीय), गोरखपुर द्वारा यह भी उल्लेख किया गया है कि उ0प्र0 जल निगम (नगरीय) द्वारा अमृत 2.0 एवं एस0वी0एम0 (नगरीय) 2.0 के अन्तर्गत उ0प्र0 के सभी जनपदों के नगरीय निकायों में पेयजल एवं सीवरेज योजनाओं के निर्माण कार्य/प्राक्कलन विरचन का कार्य किया जा रहा है। उ0प्र0 जल निगम (नगरीय) में अभियन्ताओं की कमी के कारण कार्यों के सम्पादन में काफी समस्या उत्पन्न हो रही है। ऐसी स्थिति में अभियन्ताओं की कमी एवं सी0ई0टी0पी0 की स्थापना से सम्बन्धित तकनीकी अनुभव/विशेषज्ञता न होने के कारण यह कार्य कराया जाना सम्भव नहीं है।

सूच्य है कि गीडा में सी0ई0टी0पी0 की स्थापना हेतु दिनांक 28.11.2022 को एस0पी0वी0 का गठन हो चुका है, जिसके द्वारा विशेषज्ञ टीम लगाकर आवश्यक संशोधन/क्रियान्वयन किया जा सकता है।



CE/SEN-2-2023

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Sanjay Shanti Priya
NOTARY
GORAKHPUR

अतः उक्त के दृष्टिगत आपसे अनुरोध है कि उक्त कार्य उ०प्र० जल निगम (नगरीय) से हटाकर किसी अन्य विशेषज्ञ संस्था से कराने का कष्ट करें।

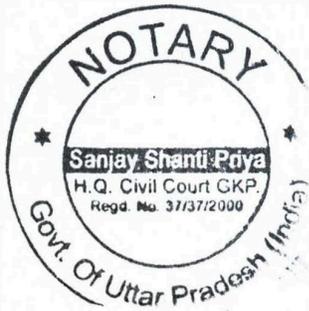
भवदीय
16.8.24
(रमाकान्त पाण्डेय)
प्रबन्ध निदेशक

पृष्ठ सं० एवं दिनांक— तदैव।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित—

1. अधिशासी निदेशक (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन, पहली मंजिल, मेजर ध्यानचंद, नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली।
2. मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण, गीडा, गोरखपुर।
3. मुख्य अभियन्ता(नागर), उ०प्र० जल निगम (नगरीय), लखनऊ।
4. मुख्य अभियन्ता(गो०क्षे०), उ०प्र० जल निगम (नगरीय), गोरखपुर।

प्रबन्ध निदेशक



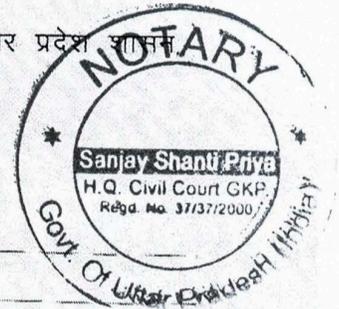
Sanjay Shanti Priya
NOTARY
GORAKHPUR

श्री अनिल ढींगरा, अध्यक्ष गीडा/मण्डलायुक्त, गोरखपुर मण्डल, गोरखपुर की अध्यक्षता में मुख्य कार्यपालक अधिकारी, गीडा द्वारा गीडा प्राधिकारी बोर्ड की दिनांक 01.07.2024 को आयोजित 61वीं बैठक का संचालन किया गया। बैठक में प्राधिकारी के निम्नलिखित सदस्यों/ विशेष आमंत्रियों/प्रतिनिधियों द्वारा प्रतिभाग किया गया :-

1. श्रीमती अनुज मलिक, मुख्य कार्यपालक अधिकारी, गीडा, गोरखपुर। सदस्य-सचिव
2. श्री आनन्द वर्द्धन, उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर
3. श्री एच0 पी0 सिंह, संयुक्त आयुक्त (उद्योग), प्रतिनिधि आयुक्त एवं निदेशक उद्योग, उत्तर प्रदेश, कानपुर।
4. श्री संजय तिवारी, क्षेत्रीय प्रबन्धक, उ0 प्र0 राज्य औद्योगिक विकास प्राधिकरण, गोरखपुर, प्रतिनिधि मुख्य कार्यपालक अधिकारी, उ0 प्र0 राज्य औद्योगिक विकास प्राधिकरण, कानपुर।
5. श्री अर्जुन मित्रा, अधिशासी अभियन्ता, सी0डी0 बिल्डींग, प्रतिनिधि प्रमुख सचिव, सार्वजनिक निर्माण विभाग, उ0प्र0 शासन।
6. श्री आशुतोष श्रीवास्तव, मुख्य अभियन्ता, प्रतिनिधि अध्यक्ष, उत्तर प्रदेश, राज्य विद्युत परिषद
7. श्री हितेश कुमार, सहयुक्त नियोजक, सम्भागीय नियोजन खण्ड, नगर एवं ग्राम नियोजन विभाग, उ0प्र0, गोरखपुर, प्रतिनिधि मुख्य नगर एवं ग्राम नियोजक, उत्तर प्रदेश, लखनऊ
8. श्री निरंकार सिंह, अपर नगर आयुक्त प्रतिनिधि प्रमुख सचिव, उत्तर प्रदेश शासन, नगर विकास विभाग

प्राधिकारी बोर्ड की 61वीं बैठक का कार्यवृत्त निम्नानुसार है :-

प्रस्ताव	निर्णय
प्रस्ताव संख्या 61:1 प्राधिकारी की गत 60वीं बैठक दिनांक 04.03.2024 के कार्यवृत्त की पुष्टि।	गीडा प्राधिकारी की दिनांक 04.03.2024 को सम्पन्न 60वीं बैठक के कार्यवृत्त की पुष्टि की गयी।



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Sanjay Shanti Priya
NOTARY
GORAKHPUR 31/76

प्रस्ताव संख्या 61:2

गीडा प्राधिकारी बोर्ड की 60वीं बैठक में प्रस्तुत प्रस्ताव पर लिखे गये निर्णयों की अनुपालन आख्या।

प्राधिकारी द्वारा अनुपालन आख्या का गठान व लेते हुए अनुमोदित किया गया।

प्रस्ताव संख्या 61:3

गीडा द्वारा किये जा रहे कार्य-कलापों का विवरण।

प्राधिकारी द्वारा गीडा के विभिन्न अनुभागों द्वारा प्रस्तुत कार्यकलापों का अवलोकन किया गया तथा त्वरित गति से कार्यों के सम्पादन किये जाने के निर्देश दिये गये हैं।

प्रस्ताव संख्या 60:4

गीडा सेक्टर 25 के अन्तर्गत स्थित ग्राम-वरऊर का भू-उपयोग आवासीय निर्धारित किये जाने के सम्बन्ध में।

प्राधिकारी द्वारा गीडा सेक्टर-25 के अन्तर्गत स्थित ग्राम-वरऊर का भू-उपयोग व्यवसायिक एवं आवासीय निर्धारित किये जाने का संज्ञात्मक अनुमोदन प्रदान किया एवं सहयुक्त नगर नियोजक से अभिमत लेते हुए सुविचारित प्रस्ताव आगामी बैठक में प्रस्तुत किये जाने के निर्देश दिये।

प्रस्ताव संख्या 61:5

भूमि-स्वामियों से आपसी समझौते के आधार पर भूमि कय करने हेतु जारी शासनादेश संख्या-1453/77-3-2020-163(एम)/2015 दिनांक 24 जुलाई 2020 के साथ संलग्न शासनादेश संख्या-314/77-3-16-163एम/2015 दिनांक 23 फरवरी 2016 में दी गयी व्यवस्था के क्रम में दर निर्धारण समिति की ग्राम माही व बोंसपार में संस्तुत दरों के अनुमोदन के सम्बन्ध में।

यथा प्रस्तावित अनुमोदित किया गया।

प्रस्ताव संख्या 61:6

वित्तीय वर्ष 2024-2025 के प्रस्तावित बजट एवं कार्ययोजना का अनुमोदन।

प्राधिकारी द्वारा वित्तीय वर्ष 2024-2025 के प्रस्तावित बजट एवं कार्ययोजना पर अनुमोदन प्रदान किया गया।

प्रस्ताव संख्या 61:7

गीडा सेक्टर-11 ग्राम-कालेसर में आवासीय योजना के अन्तर्गत संशोधित ले-आउट प्लान के अनुमोदन एवं दुर्वल एवं अल्प आय वर्ग हेतु ई0डब्लू0एस0 एवं एल0आई0जी0 भवनों का निर्माण प्राधिकरण द्वारा स्वयं के संसाधनों से कराये जाने के अनुमोदन के सम्बन्ध में।

यथा प्रस्ताव अनुमोदित किया गया।

प्रस्ताव संख्या 61:8

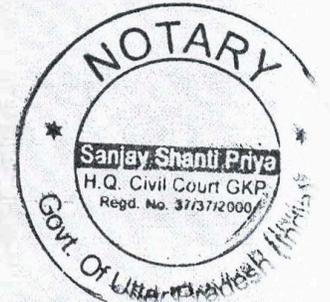
गीडा सेक्टर-11 आवासीय योजना के भूखण्ड आवंटन व प्राक्षण एवं योजना के बोध के सम्बन्ध में।

यथा प्रस्ताव अनुमोदित किया गया।

प्रस्ताव संख्या 61:9

सेक्टर-11 में आवासीय तथा व्यवसायिक के भूखण्डों हेतु कारिटरग कमेटी द्वारा संस्तुत दरों का अनुमोदन।

प्राधिकारी द्वारा कारिटरग कमेटी की संस्तुति पर यथा प्रस्ताव अनुमोदित किया गया।



Sanjay Shanti Priya
NOTARY
GORAKHPUR

प्रस्ताव संख्या 61:10

सेक्टर-7 संस्थागत में गीडा कार्यालय भवन विस्तार एवं अधिकारी कर्मचारी के आवास के सम्बन्ध में।

सेक्टर 7 संस्थागत में गीडा कार्यालय भवन विस्तार एवं अधिकारी/कर्मचारी के आवास के सम्बन्ध में आगामी बैठक में सुविचारित प्रस्ताव परस्तुत किये जाने के निर्देश दिये गये हैं।

प्रस्ताव संख्या 61:11

गीडा औद्योगिक क्षेत्र में प्रस्तावित 7.50 एम0एल0डी0 कॉमन इंप्ल्यूएन्ट ट्रीटमेन्ट प्लान्ट (सी0ई0टी0पी0) के स्थान पर 4.00 एम0एल0डी0 क्षमता के सी0ई0टी0 पी0 की स्थापना किये जाने के सम्बन्ध में।

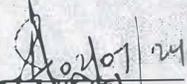
यथा प्रस्ताव अनुमोदित किया गया।

प्रस्ताव संख्या 61:12

गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा) के अधिसूचित क्षेत्र के तहसील-गोला (निकट-धुरियापार) के अन्तर्गत 18 ग्रामों के मास्टर प्लान के सम्बन्ध में।

प्राधिकारी द्वारा तहसील-गोला (निकट-धुरियापार) के अन्तर्गत 18 ग्रामों को औद्योगिक गलियारे के रूप में विकसित कर औद्योगिक निवेश को बढ़ावा दिये जाने के उद्देश्य से कार्यदायी संस्था द्वारा तैयार किये गये नवीन औद्योगिक क्षेत्र का ड्रापट मास्टर प्लान का अवलोकन किया गया एवं अग्रिम कार्यवाही किये जाने के निर्देश दिये गये।

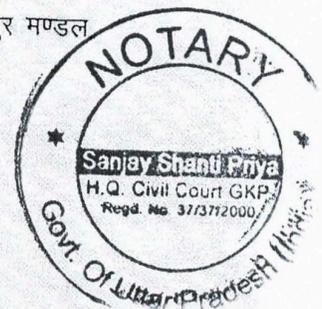
अध्यक्ष महोदय की अनुमति से मुख्य कार्यपालक अधिकारी, गीडा द्वारा प्राधिकारी के समस्त सदस्यों को धन्यवाद ज्ञापित करते हुए बैठक समाप्ति की घोषणा की गयी।

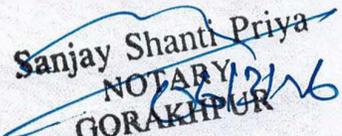

(अनुज मलिक),

सचिव/मुख्य कार्यपालक अधिकारी,
गीडा, गोरखपुर


(अनिल ढाँगरा),

अध्यक्ष, गीडा/मण्डलायुक्त, गोरखपुर मण्डल
गोरखपुर




Sanjay Shanti Priya
NOTARY
GORAKHPUR



गोरखपुर औद्योगिक विकास प्राधिकरण,
सेक्टर-7, गीडा, गोरखपुर।

ई-मेल: ceogida-up@up.gov.in, ceogida@rediffmail.com

पत्रांक: 1706/गीडा/अभि0नि0-6/सिविल/2025-2026,
सेवा में,

दिनांक: 23 जून, 2025

परियोजना निदेशक,
स्टेट मिशन फार क्लीन गंगा,
प्लॉट संख्या-18, सेक्टर-2
गोमतीनगर विस्तार, DULB Building
लखनऊ-226010

विषय : गीडा परिक्षेत्र के अन्तर्गत 4.0 एम0एल0डी0 संशोधित क्षमता की सी0ई0टी0पी0 की स्थापना की डी0पी0आर0 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, कृपया अवगत कराना है कि गीडा परिक्षेत्र में 7.5 एम0एल0डी0 क्षमता का कामन एफ्लुएन्ट प्लान्ट (सी0ई0टी0पी0) स्थापना करने हेतु एन0एम0सी0जी0 नई दिल्ली के कार्यकारी समिति की 39वीं बैठक में दिनांक 15.12.2021 की स्वीकृति के क्रम में एन0एम0सी0जी0 नई दिल्ली द्वारा दिनांक 11.01.2022 को एडमिनिस्ट्रेटिव एप्रुवल एण्ड एक्सपेंडिचर सैंक्शन प्रदान की गयी थी। गीडा परिक्षेत्र में 55 नग औद्योगिक इकाईयों में से जेड0एल0डी0 पद्यति पर संचालित दो औद्योगिक इकाईयों- मे0 गैलेन्ट इस्पात लिमिटेड व मे0 इण्डिया ग्लाईकाल लिमिटेड भी सम्मिलित थी। सेक्टर-13 व 15 में संचालित औद्योगिक इकाईयों में जेड0एल0डी0 पद्यति पर आधारित उक्त दोनों इकाईयों को प्रस्तावित सी0ई0टी0पी0 से पृथक करते हुए वर्तमान उत्स्रवाह के दृष्टिगत प्रस्तावित सी0ई0टी0पी0 की क्षमता एवं पाईप लाईन नेटवर्क का उ0प्र0 प्रदूषण नियंत्रण बोर्ड गोरखपुर द्वारा अवगत कराया गया है कि संशोधित 4.0 एम0एल0डी0 क्षमता की सी0ई0टी0पी0 स्थापित किये जाने हेतु पर्याप्त है। तदनुसार एक्जीक्यूटिव डी0यरेक्टर (टेक्निकल) एण्ड एन0एम0सी0जी0 नई दिल्ली को 4.0 एम0एल0डी0 संशोधित क्षमता का सी0ई0टी0पी0 स्थापित किये जाने हेतु पत्रांक TE-12015/6/2018-TECH-4 NMCG/Part-1 Dated 18.04.2024 के द्वारा 4.0 एम0एल0डी0 क्षमता के सी0ई0टी0पी0 के संशोधित डी0पी0आर0 तैयार किये जाने हेतु निर्देशित किया गया। तदपश्चात् गीडा की प्राधिकारी बोर्ड की 61वीं बोर्ड बैठक में प्रस्ताव संख्या 61:11 में गीडा औद्योगिक क्षेत्र में प्रस्तावित 7.5 एम0एल0डी0 सी0ई0टी0पी0 के स्थान पर संशोधित 4.0 एम0एल0डी0 क्षमता के सी0ई0टी0पी0 के स्थापना का यथा प्रस्ताव अनुमोदन प्राप्त किया गया। तदोपरान्त गीडा क्षेत्र से औद्योगिक इकाईयों से निकलने वाले उत्स्रवाह के शोधन हेतु 4.0 एम0एल0डी0 संशोधित क्षमता के सी0ई0टी0पी0 के स्थापनार्थ डी0पी0आर0 निविदा दस्तावेज इत्यादि तैयार किये जाने हेतु फर्म एक्सलटेक कन्सल्टेंसी एण्ड प्रोजेक्ट प्रा0लि0 को अध्यक्ष/आयुक्त महोदय द्वारा प्राप्त अनुमोदन के क्रम में चयनित कंसल्टेंट मेसर्स एक्सलटेक कन्सल्टेंसी एण्ड प्रोजेक्ट प्रा0लि0 द्वारा 4.0 एम0एल0डी0 की संशोधित डी0पी0आर0 की लागत (रु० 57.16 करोड़) उपलब्ध करायी गयी है, जिसकी मूल प्रति एवं ई-मेल से इस पत्र के साथ संलग्न कर प्रेषित की जा रही है। कृपया राज्य स्तर से उक्त डी0पी0आर0 को स्वीकृति करने हेतु एन0एम0सी0जी0 नई दिल्ली को प्रेषित करने की कृपा करें।

संलग्नक : यथोक्त



महोदय

(अनुमोदक)

मुख्य कार्यपालक अधिकारी

पत्रांक-1706 उपरोक्त/दिनांकित।

प्रतिलिपि :-

- 1- आयुक्त महोदय, गोरखपुर मण्डल/अध्यक्ष गीडा, गोरखपुर को सादर सूचनार्थ प्रेषित।
- 2- परियोजना निदेशक, राष्ट्रीय स्वच्छ गंगा मिशन, (जल शक्ति मंत्रालय संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार) प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली को संशोधित डी0पी0आर की की एक प्रति संलग्न करते हुए इस अनुरोध के साथ कि परियोजना की स्वीकृति प्रदान करने का कष्ट करें।
- 3- जिलाधिकारी महोदय, गोरखपुर को सादर सूचनार्थ।
- 4- अपर मुख्य कार्यपालक अधिकारी, गीडा को सूचनार्थ प्रेषित।
- 5- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड गोरखपुर को सूचनार्थ।
- 6- वरिष्ठ प्रबन्धक (सिविल) गीडा गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।
- 7- मेसर्स एक्सलटेक कन्सल्टेंसी एण्ड प्रोजेक्ट प्रा0लि0 को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

Sanjay Shanti Priya
NOTARY

GORAKHPUR

23/06/25
मुख्य कार्यपालक अधिकारी



2025

Annexure - RS/9

31

राज्य स्वच्छ गंगा मिशन उत्तर प्रदेश

प्रधान कार्यालय, उ०प्र० जल निगम, 6. राणा प्रताप मार्ग, हजरतगंज लखनऊ

पत्रांक 68 / 432 / एस.एम.सी.जी.-यूपी/01

दिनांक 25/06/2025

सेवा में,

महानिदेशक

राष्ट्रीय स्वच्छ गंगा मिशन

नई दिल्ली।

विषय:- गीडा परिक्षेत्र के अन्तर्गत 4 एमएलडी क्षमता की सीईटीपी के स्थापना के डीपीआर के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अधिशासी निदेशक-तकनीकी राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के पत्र सं० TE-12015/6/2018-Tech-4 NMCG/part-1 dated 18.04.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से गोरखपुर औद्योगिक विकास प्राधिकरण गीडा, गोरखपुर में 4 एमएलडी क्षमता की सीईटीपी की स्थापना हेतु संशोधित डीपीआर प्रस्तुत करने के निर्देश दिये गये थे।

उक्त के क्रम में अवगत कराना है कि मुख्य कार्यपालक अधिकारी गीडा गोरखपुर ने अपने पत्र सं० 1706/गीडा/अभि०नि०-6/सिविल/2025-26 दिनांक 23.06.2025 के द्वारा संशोधित 4 एमएलडी क्षमता के सीईटीपी का डीपीआर प्रस्तुत किया गया है, जिसका विवरण निम्नानुसार है:-

परियोजना का नाम	अनुमानित लागत (लाख में)		
	निर्माण कार्य की लागत	संचालन एवं रखरखाव 15 वर्षों हेतु	कुल लागत
गोरखपुर औद्योगिक विकास प्राधिकरण गीडा, गोरखपुर में 4 एमएलडी क्षमता की सीईटीपी, औद्योगिक इकाइयों से जनित उत्प्रवाह हेतु कलेक्शन सिस्टम एवं शोधित उत्प्रवाह के पुनः उपयोग	5716.48	14170.36	19886.84

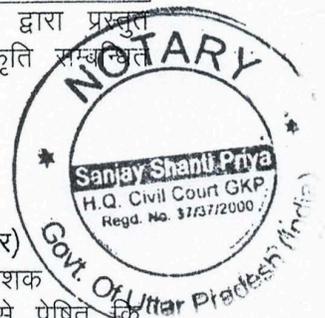
अतः उपरोक्तानुसार मुख्य कार्यपालक अधिकारी, गीडा, गोरखपुर द्वारा प्रस्तुत डीपीआर लागत रु० 19886.84 लाख को मूल रूप में संलग्न कर स्वीकृति सम्बन्धित आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय

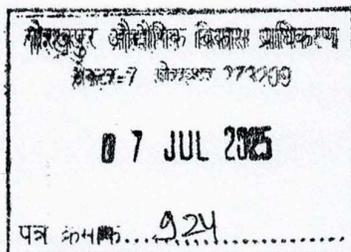
(प्रभाष कुमार)

परियोजना निदेशक

परियोजना निदेशक



प्रतिलिपि:- मुख्य कार्यपालक अधिकारी, गीडा, गोरखपुर को इस आशय से प्रेषित की डी०पी०आर० की हार्ड कॉपी एन.एम.सी.जी., नई दिल्ली को विशेष पत्र वाहक के द्वारा उपलब्ध कराये।



Sanjay Shanti Priya
NOTARY
GORAKHPUR